

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.36(MAH)/2014  
CA No.


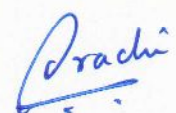
CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.09.2016

NAME OF THE PARTIES: Shri R. Prasanth  
V/s.  
M/s. UBC Engineers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Bidan Chandan c/b Law Focus for Petitioner	Advocate	 09/09/16
	Prachi Manekar	Advocate for R1	

Order

C.P. No. 36/397-398/CLB/MAH/2014

1. Both parties are present.
2. An order of Hon'ble High Court dated 19.08.2016 is placed on record.
3. Certain directions have been issued by Hon'ble High Court, is stated as under:-
  - (i) Clubbing of C.P. 36/2014 and C.P. /1/2456 together. Bench Officer is directed to club both the C.P.(s)
  - (ii) A Reply was ~~Petitioner~~ is required to be filed within a period of 2 weeks as per order of Hon'ble High Court.
4. However, advocate for petitioner has given consent to file a reply on or before 14.09.2016.
5. Let the C.P. put for hearing on 20.10.2016.

Dated: 09.09.2016

Shri M.K. Shrawat  
Member (Judicial)